

ITEM NO.301 COURT NO.13 SECTION PIL-W  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Miscellaneous Application No. 1805/2021 in W.P.(C) No. 539/2021

(Arising out of impugned final judgment and order dated 30-06-2021  
in W.P.(C) No. No. 539/2021 passed by the Supreme Court Of India)

GAURAV KUMAR BANSAL

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION.

IA No. 147377/2021 - APPLICATION FOR PERMISSION

IA No. 146330/2021 - CLARIFICATION/DIRECTION

IA No. 146331/2021 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 146332/2021 - EXEMPTION FROM FILING O.T.)

Date : 15-12-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Petitioner-in-person

Mr. Pranjal Kishore, Adv.  
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For Respondent(s)

Mr. Tushar Mehta, SG  
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Mr. B. V. Balaram Das, AOR  
  
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Mr. Arun R. Pednekar, Adv.  
Mr. Hitesh Kr. Sharma, Adv.  
Ms. Mukti Chowdhary, AOR

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Ms. Swati Yadav, Adv.

Mr. G.M. Kawoosa, Adv.  
Ms. Taruna Ardhendumauli Prasad, AOR

Mr. G. Prakash, AOR  
Ms. Priyanka Prakash, Adv.  
Ms. Beena Prakash, Adv.  
Mr. Anoop R, Adv.

Mr. Saurabh Mishra AAG  
Mr. Nachiketa Joshi, Adv.  
Mr. Sunny Choudhary, AOR

Mr. Rahul Chitnis, Adv  
Mr. Sachin Patil, AOR  
Mr. Aaditya A. Pande, Adv.  
Mr. Geo Joseph, Adv.  
Ms. Shwetal Shepal, Adv.

Mr. Siddhesh Kotwal, Adv  
Ms. Ana Upadhyay, Adv  
Ms. Manya Hasija, Adv  
Ms. Pragya Barsaiyan, Adv  
Mr. Akash Singh, Adv  
Mr. Nirnimish Dube, AOR

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Dr. Manish Singhvi, Sr. Adv.  
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Ms. Suvira Lal, Adv.

Mr. SanveerMehlwai, Adv.

Mr. Abdul Gaffar, Adv.

Ms. Geetanjali Mehliwal, Adv.

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Mr. Tanmaya Agarwal, AOR

Mr. Wrick Chatterjee, Adv.

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Mr. K. Kharlyngdoh, Adv.

Mr. Surjendu Sankar Das, AOR

Mr. Amit Anand Tiwari, AAG

Mr. D. Kumanan, AOR

Ms. Devyani Gupta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

State of U.P.:

Heard Mr. Ardhendumauli Kumar Prasad, learned AAG appearing for the State of U.P.

State of Maharashtra:

Heard Mr. Rahul Chitnis, learned counsel appearing for the State of Maharashtra.

Insofar as the State of Maharashtra is concerned, it is reported that, by now 85,000 (approx.) claim applications have been received. It is also reported that 1,658 (approx.) claims have been allowed and the payments have been made till 09.12.2021.

It is very unfortunate that against the total 85,000 (approx.) claim applications received only 1,658 have been paid *ex gratia* till 09.12.2021.

We direct the State of Maharashtra to make the *ex gratia* payment of Rs.50,000/- to all the claimants who have already submitted applications, as of today, within a period of 10 days including the approval and the actual payment. Further, compliance report be submitted on or before the next date of hearing.

State of A.P.:

Heard Mr. Mahfooz Ahsan Nazki, learned counsel appearing for the State of A.P.

State of Gujarat:

A further Note on behalf of the State of Gujarat is filed by Ms. Manisha Lavkumar, learned Senior Advocate appearing on behalf of the State of Gujarat. It is reported that wide publicity has been given by giving advertisement in virtually all daily newspapers (97 in number) on 14.12.2021 across 36 Districts. It is further reported that the same shall be repeated on 15.12.2021 also. The specimen of the advertisement is placed on record. We are satisfied with the contents of the advertisement which give full particulars which can assist the beneficiaries. The contents of such advertisement must be followed by other States.

Ms. Aishwarya Bhati, learned ASG, has submitted that the specimen of the advertisement to be published by the respective States shall be furnished to the learned counsel appearing on behalf of the respective States by tomorrow (16.12.2021)

Learned counsel appearing on behalf of the State of Gujarat has submitted that, in fact, because of the wide publicity given even number of beneficiaries have increased and by now and as on today, they have received 40,000 claim applications which may be increased also. It is submitted that out of the applications received 24,000 (approx.) claimants have been paid the *ex gratia* compensation and with respect to the rest, the same shall be paid within a period of one week from today.

Put up on 17.12.2021.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER